

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

OA. 1447 of 1997

Date of Order: 05-01-98.

SINGLE BENCH

Present: Hon'ble Mr.Justice S.N.Mallick, Vice-Chairman.

PRAKRITI KR. MONDAL

-VS-

UNION OF INDIA & ORS.

For the petitioner: Mr.Samir Ghosh, counsel.

For the respondents: Mrs.K. Banerjee, counsel.

Heard on: 05-01-98.

O R D E R

S.N.Mallick, V.C.

Division Bench in Court no.1 is not sitting to-day.

Mr.Ghosh, 1d.counsel appearing for the petitioner, submits that in view of the letter written to him by his client, he does not want to proceed with the Application. But, he prays for leave to file a fresh application according to law. The letter dated 2.1.98, written by the applicant to Mr.Ghosh, be kept with the record. After hearing the 1d.counsel appearing for the parties, the Application is dismissed for 'non-prosecution' with liberty to file a fresh application according to law. No order as to costs.

  
(S.N. Mallick)  
Vice-Chairman.